COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

IA NO.336 OF 2018 IN DFR NO. 718 OF 2018

Dated: 12th March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Damodar Valley Corporation Appellant(s)

Vs.

Central Electricity Regulatory Commission & Respondent(s)

Ors.

Counsel for the Appellant(s) : Mr. Ajay Sharma

Counsel for the Respondent(s) : Mr. Sitesh Mukherjee

Mr. Deep Rao for R-2

ORDER

IA No.336 of 2018 (Appli. for Urgent listing)

We have heard the learned counsel, appearing for the Appellant. In the light of the submissions made by the learned counsel appearing for the Appellant and going through the grounds made out in the application showing urgency of the matter, we find it satisfactory as the sufficient grounds have been made out for listing the matter urgently. The same is accepted and IA No. 336 of 2018 is allowed and stands disposed of.

DFR NO. 718 OF 2018

The learned counsel, Mr. Sitesh Mukherjee, appearing for Respondent, accepts notice on behalf of Respondent No.2. The learned counsel appearing for the appellant is directed to serve the appeal paper books on the other sides subject to curing of defects.

Registry is directed to list this matter on <u>13.03.2018</u>, subject to curing of defects.

(S.D. Dubey) Technical Member (Justice N.K. Patil)
Judicial Member

tpd/kt